

Mr. Speaker: The same ruling applies to him also.

Shri Harish Chandra Mathur: I have been giving such notices. Only the other day, the House discussed my motion which arose out of the subject-matter of a paper which was laid on the Table of the House. Only I wanted to have a little clarification so as to enable us to understand whether a motion need be moved or not.

Shri A. K. Sen: As I have informed some hon. Members outside, we shall be prepared to answer all Short Notice Questions relating to the coming elections, because, actually, this is really the effective session when such questions can be answered, because the next session would be too late for such things.

Mr. Speaker: Very well; hon. Members may table Short Notice Questions during this session.

An Hon. Member: Next session also?

Mr. Speaker: There is no question of a Short Notice Question to be answered next session.

12.18 hrs.

FINANCIAL COMMITTEES (1960-61)
 —A REVIEW

Secretary: Sir, I lay on the Table a copy of "Financial Committees (1960-61)—A Review."

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Friday, the 1st September, 1961, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in

the Joint Committee of the Houses on the Bill to consolidate and amend the law relating to the extradition of fugitive criminals. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

Motion

"That this House concurs in the recommendations of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to consolidate and amend the law relating to the extradition of fugitive criminals and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Shri Akhtar Husain.
2. Shri Suresh J. Desai.
3. Shri M. Govinda Reddy.
4. Dr. A. Subba Rao.
5. Shri K. K. Shah.
6. Shri Vijay Singh.
7. Shrimati Lakshmi N. Menon."

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table following two Bills passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 7th August, 1961:—

1. The Union Territories (Stamp and Court-fees Laws) Bill 1961.
2. The Salt Cess (Amendment) Bill, 1961.

COMMITTEE ON SUBORDINATE LEGISLATION

MINUTES

Sardar Hukum Singh (Bhatinda): I beg to lay on the Table the Minutes

[Sardar Hukam Singh]

of the sittings (Thirty-third and Thirty-fourth) of the Committee on Subordinate Legislation held during the Fourteenth Session.

TWELFTH REPORT

Sardar Hukam Singh: I beg to present the Twelfth Report of the Committee on Subordinate Legislation.

12.19 hrs.

BUSINESS OF THE HOUSE

Mr. Speaker: I have to inform the House that the Business Advisory Committee met on the 1st September, 1961, to consider the allocation of time for Government business, but did not make any formal report as there was no quorum. I request hon. Members who are on the Business Advisory Committee to see that at least there is quorum for the meeting. There was, however, consensus of opinion among the Members present that the time may be allotted as follows:

- (1) The Deposit Insurance Corporation Bill, 1961 (Consideration and passing) 3 hours
- (2) The High Court Judges (Conditions of Service) Amendment Bill 1961 (Consideration and passing) 1 hour
- (3) The Sugarcane Cess (Validation) Bill, 1961 (Consideration and passing) 3 hours
- (4) The Industries (Development and Regulation) Amendment Bill, 1961 (Consideration and passing) 2 hours
- (5) Consideration of motions by Shri Vidya Charan Shukla for modification of Mineral Concession Rules 2 hours

I take it that the House agrees with this allocation of time.

Shri Braj Raj Singh (Firozabad): This should be circulated and we should have time to consider it. This may be taken up tomorrow.

Mr. Speaker: By which time all the Bills would have been passed? I will circulate it, but why do not the representatives of the various groups attend the meeting?

I will have it circulated and bring it up tomorrow.

12.22 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL—Contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri R. M. Hajarnavis on the 31st August, 1961, namely:

“That the Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951, and to make certain minor amendments in the Two-member Constituencies (Abolition) Act, 1961, as reported by the Select Committee, be taken into consideration.”

The time allotted is 3 hours and time taken already is 2 hours and 20 minutes. Time left is 40 minutes. Time allotted for clause-by-clause consideration is 1 hour. How long does the hon. Minister require for his reply?

The Minister of Law (Shri A. K. Sen): About half an hour, at the most.

Shri C. D. Pande (Naini Tal): That half an hour may be excluded from the 40 minutes left.